



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/41/2021 IN  
ORIGINAL APPLICATION NO.60/152/2021**

**DATED THIS THE 04<sup>TH</sup> DAY OF AUGUST 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Kamlesh Sethi, W/o Sh. S. Sethi aged about 60 years, R/o H. No.1720, Sector 80, Mohali-140308 (Punjab), former P.S. to CPMG (Group 'B'), Punjab Circle, Chandigarh.

....Petitioner

(By Advocate Sh. Jaswinder Singh – through video conference)

Vs.

Vineet Pandey, Director General, Deptt. Of Posts, Dak Bhawan, New Delhi-110001. (E-secretary-posts@indiapost.gov.in).

....Respondent

(By Advocate Sh. Sanjay Goyal – through video conference)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**



At the very outset, Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel stated that pursuant to order dated 11.02.2021 passed by this Tribunal in O.A. No.60/152/2021, the respondent has already issued an order dated 02.08.2021.

The fact with regard to issuance of the order dated 02.08.2021 has not been disputed by Sh. Jaswinder Singh, learned counsel for the petitioner.

In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.

Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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